

(2020) 03 RAJ CK 0064
In the Rajasthan High Court
Case No : Civil Writ Petition No. 3284 Of 2020

Shankar Lal Damor

APPELLANT

Vs

State of Rajasthan, Through Secondary Education
Department Govt. Secretariat and Others

RESPONDENT

Date of Decision : 05-03-2020

Acts Referred:

Citation : (2020) 03 RAJ CK 0064

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : Vinod Prajapat

Final Decision : Disposed Of

Judgement

Dinesh Mehta, J

1. The present writ petition has been filed by the petitioner seeking a direction to the respondent to give joining to the petitioner pursuant as per his merit according merit list of Liberian Grade-III.

2. After the order of posting, the petitioner made representation for being posted at School where the post was still vacant. However, the respondents did not pass any order on the said representation.

3. It is submitted by learned counsel for the petitioner that the petitioner may be permitted to file a fresh detailed representation and the respondents may be directed to decide the said representation expeditiously.

4. In view of the submissions made, the petitioner may approach the respondents with appropriate representation mentioning all the facts & raising his grievances and it is expected from the respondents to decide the representation most expeditiously preferably within a period of three weeks from the

date the representation is made alongwith copy of this order.

5. In case the petitioner has any grievance qua disposal of the representation, he would be free to take appropriate proceedings in accordance with

law.

6. The writ petition stands disposed of accordingly.